

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

FRIDAY, THE EIGHTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 1579 OF 2021

Between:

Bodapatla Hasini, D/o. Bodapatla Yadagiri, aged 19 years, occ. Student, R/o. 10-3,
Ramidi Kalavathi Nagar, Almasguda, Balapur, Ranga Reddy, Telangana-500058

...PETITIONER

AND

1. The State of Telangana, Represented by Its Principal Secretary, Medical, Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. Kaloji Nararayana Rao University of Health Sciences, Represented by its Registrar, Warangal

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ Order or Direction more particularly one in the nature of Writ of Mandamus by declaring the action of the Respondent No 2 in not considering Petitioner for Additional MopUp/Stray Vacancy counseling for admission into MBBS Degree/Diploma courses for the academic year 2020-21 under B and C/NRI Category Management Quota as illegal, arbitrary, unconstitutional and consequently direct the Respondent No. 2 to allow the petitioner to upload application for Additional MopUp/Stray Vacancy counseling for

admission into MBBS Degree/BDS Degree/Diploma and MBBS/ courses under B and C/NRI Category Management Quota for the academic year 2020-21.

IA NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent no 2 to consider and allow the petitioner to upload application in the online for Additional MopUp/Stray Vacancy counseling for admission into MBBS Degree/BDS Degree /Diploma and MBBS courses under B & C/NRI category Management Quota for the academic year 2020-21, pending disposal of Main Writ Petition.

Counsel for the Petitioner: SRI AADESH VARMA (NOT PRESENT)

**Counsel for the Respondent No.1: SRI P. SHRAVAN KUMAR GOUD,
GP FOR MEDICAL HEALTH AND FAMILY WELFARE**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.1579 of 2021

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Mr. P. Shravan Kumar Goud, learned Government Pleader for Medical, Health and Family Welfare appears for respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. In this Writ Petition, the petitioner is aggrieved by the action of the University in not considering the case of the petitioner for counselling and admission to MBBS Degree/Diploma courses for the academic year 2020-21 under 'B' and 'C'/NRI Category Management Quota.

3. A Bench of this Court by an interim order dated 27.01.2021 had permitted the petitioner to participate in the counselling.

4. In view of the aforesaid interim order as well as the fact that the academic year 2020-21 is over, no further orders are required to be passed in this Writ Petition.

5. Accordingly, the Writ Petition is disposed of.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

SD/- MOHD. ISMAIL
ASSISTANT REGISTRAR
SECTION OFFICER

To,

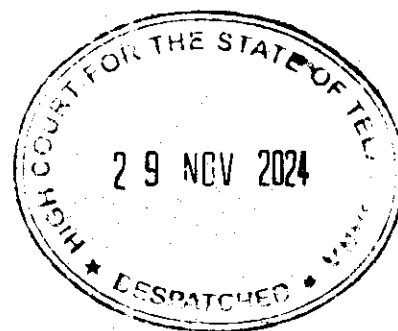
1. The Principal Secretary, Medical, Health and Family Welfare Department, State of Telangana, Secretariat Buildings, Hyderabad.
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal
3. One CC to SRI AADESH VARMA, Advocate [OPUC]
4. Two CCs to SRI P. SHRAVAN KUMAR GOUD, GP for Medical Health and Family Welfare, High Court for the State of Telangana at Hyderabad. [OUT]
5. One CC to SRI A. PRABHAKAR RAO, S.C. for KNRUHS [OPUC]
6. Two CD Copies

MP

LS

HIGH COURT

DATED:18/10/2024



ORDER

WP.No.1579 of 2021

**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

9 copies
by
8/11/24